

21/10/94

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Prescot Road,
Gulistan Bldg.,
Fort, Bombay-1.

O.A./XXX. No. 614/94/ 9694-9095

Dt. 20/10/94.

Shri/Smt/Mxx Surendra Rai, Bombay.

... Applicant.

V/S.

The Union of India & Ors.

... Respondents.

CORAM: HON'BLE MEMBER(J), SHRI B.S. HEGDE.

MEMBER

TRIBUNAL'S ORDER: (FINAL ORDER)

Dt. 07-10-94.

Heard the applicant in person and Mr. R.K. Shetty, for respondents. They have filed affidavit pursuant to the directions issued by the Tribunal and during the course of hearing, it is conceded by the applicant that a Cheque has been received by his office for Rs. 5,249/- towards payment due to him, which has been recovered from his salary earlier on the ground that the alleged payment of Rs. 13,950/- was made to him at the time of travel. That being the position, no more proceeding is necessary in this matter.

Regarding LTC the applicant submits that he has already produced his bills as back as 15-4-1992 (Annex A) which is pending for consideration with the respondents. Therefore the contention of the respondents that the applicant has not submitted the LTC Bills, does not hold good. In the circumstances, the respondents are directed to verify the same and act accordingly.

In the circumstances the O.A. is disposed of.

Despatched on 20/10/94

Certified True Copy
Date 10/10/94

Deo Sacher
Section Officer
Central Admin. Tribunal
Dated: 10/10/94
Bombay Bench.

NO.CAT/BOM/JUDL/O.A.614/94/

Copy to:

1. Shri Surendra Rai, AE B/R
Garrison Engineer(P), M
Navy Nagar, Bombay - 5.
2. Union of India, through
Shri R.K. Shetty, Counsel for
respondents.

PCJ/-

SECTION OFFICER.